IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CSP NO. 772 OF 2017

IN

CSA NO. 238 OF 2017

Under section 230 to 232 of the Companies Act, 2013

In the matter of Scheme of Amalgamation of Jindal Bio Sciences Private Limited with Jindal Crop Sciences Private Limited and their respective Shareholders and Creditors

JINDAL CROP SCIENCES PRIVATE)
LIMITED, a Company incorporated	
under the Companies Act, 1956 having)
its registered office address at Jindal)
Traders, Bus Stand Road, Jalna,)
Maharashtra- 431203.)Petitioner Company

ORDER DELIVERED ON: 17th August, 2017

CORAM:

Hon'ble B.S.V. Prakash Kumar, Member (Judicial) Hon'ble V. Nallasenapathy, Member (Technical)

Advocate for the Petitioner:

- 1. Advocate Shruti Kelji-Pednekar
- 2. Advocate Rahul Risbud
- 3. Advocate A. S. Lambhate
- 4. Advocate Sunila Chavan

PER: Hon'ble V. Nallasenapathy, Member (Technical)

ORDER

- 1. Petition Admitted.
- 2. Petition fixed for hearing on 14th September, 2017.

- 3. Learned Advocate for the Petitioner states that in pursuance of the directions contained in Order dated 22nd June, 2017 passed by the Tribunal in Company Scheme Application No.238 of 2017, the meeting of Equity Shareholders was held on Monday, 31st July, 2017 and requisite quorum was present and the Scheme was approved unanimously by all the Equity Shareholders without any modifications. The Chairperson appointed for the meeting has filed his report dated 1st August, 2017 which is annexed as Annexure G to the Petition.
- 4. The Learned Advocate for the Petitioner Company further submits that the Company Scheme Petition is filed in consonance with Section 230 to 232 of the Companies Act, 2013 alongwith the order passed in Company Scheme Application No.238 of 2017.
- 5. The Counsel for the Petitioner further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities, namely, Central Government through Regional Director and Registrar of Companies, Mumbai and concerned Income Tax Authority. No representation is received by the Petitioner Company from any Regulatory Authority. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
- 6. At least 10 clear days before the date fixed for hearing, Petitioner to publish the Notice of hearing of Petition in two local newspapers, viz. "Lokmat Times" in English language and translation thereof, in "Dainik Lokmat", in Marathi language, both having circulation in Jalna as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 7. The Petitioner to file an Affidavit of Service regarding the directions given by the Tribunal 3 (Three) days before the date fixed for final hearing and do report this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

Sd/-

V. Nallasenapathy, Member (T)

B. S. V. Prakash Kumar, Member (J)